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* IN THE HIGH COURT OF DELHI AT NEW DELHI

% Date of Decision: 01.09.2025

+ CRL.M.C. 6143/2025 & CRL.M.A. 26091/2025

VINODPetitioner

Through: Counsel for petitioner (appearance

not given) with petitioner in person

versus

THE STATE GOVT. OF NCT OF DELHI AND ANR

....Respondents

Through: Mr. Nawal Kishore Jha, APP for State

with SI Jeetendra Kumar, PS

Jahangirpuri

Mr. Baldev Sharan and Mr. H.S. Mehta, Advocate for R2 with

respondent no. 2 in person

CORAM: JUSTICE GIRISH KATHPALIA JUDGMENT (ORAL)

- 1. Petitioner seeks quashing of case FIR No. 260/2016 of PS Jahangirpuri for offence under Section 354/354A/354D/509/506/323 IPC on the ground that the complainant *de facto* (*respondent no.2*) has compromised the disputes with the petitioner.
- 2. Respondent no. 2 present with her counsel and identified by IO/SI Jitender Kumar accepts notice. Learned APP accepts notice and submits that State has no serious objection to this petition.

CRL.M.C.6143/2025





- 3. I have spoken with the parties in Hindi. It appears that in the year 2016 when petitioner and respondent no. 2 were not married and were neighbours, the incident took place which led to registration of the subject FIR. It is submitted by them that now they are not residing in the same locality as both of them have got married and are settled in their respective families. Respondent no. 2 specifically submits that after registration of the subject FIR, petitioner has never tried to contact her and now she does not wish to pursue his prosecution. Petitioner expresses remorse on his conduct.
- 4. Considering the above circumstances and having spoken with the parties, I am satisfied that it would be in the interest of justice not to push the parties through trial.
- 5. Therefore, the petition is allowed and the FIR No. 260/2016 of PS Jahangirpuri for offence under Section 354/354A/354D/ 509/506/323 IPC as well as proceedings arising out of the same are quashed.

GIRISH KATHPALIA (JUDGE)

SEPTEMBER 01, 2025/*as*